

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Excise Miscellaneous Application No.75466 of 2019 (EH)

(On behalf of Respondent)

And

Excise Appeal No.75429 of 2015

(Arising out of Order-in-Original No.05/COMMR/CE/KOL-III/2014-15 dated 28.01.2015 passed by Commissioner of Central Excise, Kolkata-III Commissionerate.)

M/s. Exide Industries Limited

(91, New Chord Road, P.O.-Athpur (Shyamnagar), North 24 Parganas, Pin-743128, West Bengal.)

...Appellant

VERSUS

Commissioner of Central Excise, Kolkata-III

.....Respondent

(180, Shantipally, Rajdanga Main Road, Kolkata-700107, West Bengal.)

APPEARANCE

Shri Deepro Sen, Advocate for the Appellant (s)

Shri S.Mukhopadhyay, Authorized Representative for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

MISCELLANEOUS ORDER NO. 75123/2022

FINAL ORDER NO. 75266/2022

DATE OF HEARING : 12 May 2022

DATE OF DECISION : 12 May 2022

P.K.CHOUDHARY :

I find that the Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their Appeal. Accordingly, the Appeal of the Appellant

is dismissed as withdrawn. Miscellaneous Application for Early Hearing, filed by the Respondent, also gets disposed of.

(Dictated and pronounced in the open Court.)

Sd/
(P.K.CHOUDHARY)
MEMBER (JUDICIAL)

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